

(2011) 08 SHI CK 0264
In the High Court Of Himachal Pradesh
Case No : CWP No. 5574 of 2011

Rajander Pal

APPELLANT

Vs

State of Himachal Pradesh and Others

RESPONDENT

Date of Decision : 01-08-2011

Acts Referred:

Citation : (2011) 08 SHI CK 0264

Hon'ble Judges : Kurian Joseph, C.J; Sanjay Karol, J

Bench : Division Bench

Judgement

Kurian Joseph, C.J.—The Petitioners claim the benefit of ad hoc service followed by regular service for the purpose of pension and increments. According to the Petitioners, the issue is covered in their favour by the judgment of this Court rendered in LPA No. 36 of 2010, Sita Ram v. State H.P.

2. Learned Deputy Advocate General points out that the factual aspects are to be verified by the competent authority. Petitioners submit that they would file appropriate representation(s) furnishing all factual details before the competent authority within a period of one month from today. It is always open for them to do so.

3. Therefore, the writ petitions are disposed of directing the Respondents concerned to examine the matter, after verifying the facts, in the light of the judgment referred to above and take appropriate action thereon within a period of four months from the date of the production of a copy of this judgment along with a copy of the writ petition(s) and the copy of the judgment referred to above.

4. The writ petitions are disposed of, so also the pending applications, if any.